**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 3 OF 2025**

**IN THE MATTER OF:**

**Bhishm Tyagi** **...Applicant**

**Versus**

**State of Uttar Pradesh & Ors.** **...Respondent(s)**

**INDEX**


| S. NO. | PARTICULARS | PAGE NO. |
|---|---|---|
| 1. | Reply on Behalf of the Uttar Pradesh Pollution Control Board in compliance with the order dated 07.01.2026 | 1-6 |
| 2. | **ANNEXURE-1**<br>A true copy of the inspection report with annexures | 7-16 |
| 3. | **ANNEXURE-2**<br>The video made during the inspection | 17 |
| 4. | **ANNEXURE-3**<br>The photographs taken during the inspection | 18 |


**THROUGH**

**DATE: 31.01.2026**
**PLACE: NEW DELHI**


**STHAVI ASTHANA**
**ADVOCATE FOR UPPCB**
**C-9, SECTOR 50, NOIDA,**
**UTTAR PRADESH-201303**
**(M): 9711116034**
**(E): STHAVIASTHANA@GMAIL.COM**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**
**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 03 OF 2025**

NOTARY GOVERNMENT OF UTTAR PRADESH Gajendra Pal Singh Advocate Notary Bijnor (U.P.) R.No. 64(19)/2008

NOTARIAL FIVE RUPEES NOTARIAL

**IN THE MATTER OF:**

**Bhishm Tyagi** **....Applicant**

**Versus**

**State of Uttar Pradesh & Ors.** **....Respondents**

**REPORT ON BEHALF OF U.P. POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE ORDER DATED 07.01.2026**

I, Dr. Umesh Chandra Shukla, aged about 53 years, S/o Shri Pannalal Shukla, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Bijnor, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That this Hon'ble Tribunal vide order dated 07.01.2026 had directed as follows:

   *"UPPCB is directed to verify the compliance claimed to have been made by respondent no. 5- M/s Dev Industries and file its report within three weeks along with video covering the unit, measures*

*taken by it in compliance with recommendations made by the Joint Committee and environmental norms and also the arial view of the unit. In its report, UPPCB shall also mention the distance of the unit from nearby human habitations."*

3. That in compliance with the directions of this Hon'ble Tribunal, UPPCB had conducted an inspection of the unit on 24.01.2026. During the said inspection, the unit was found non- operational and the seal on the machinery therein was found undisturbed.

NOTARY GOVERNMENT OF UTTAR PRADESH Gajendra Pal Singh Advocate Notary Bijnor (U.P.) R.No.-64(19)/2008

A true copy of the inspection report with annexures is annexed hereto and marked as **Annexure No. 1.**

The video made during the inspection is annexed hereto in the form of a pen drive and marked as **Annexure No. 2.**

The photographs taken during the inspection are annexed hereto and marked as **Annexure No. 3.**

4. That the habitation of Village Nagli Jaju is situated at a distance of about 515 metres from the unit, in the north- east direction.

5. That the status of compliance with regard to the recommendations of the Joint Committee is as follows:-

| S. No. | Remedial Action proposed by Joint Committee | Status of compliance |
|---|---|---|
| A. | To upgrade its Unit to Advanced Batch Automated Technology Process (ABAP) as per CPCB | |

| | | |
|---|---|---|
| | SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in Tyre Pyrolysis Oil (TPO) Units" and provide below mentioned features:- | |
| | i. Automatic control systems such as Programmed Logic Control (PLC) for measurement and control of temperature and pressure along with safety inter-locks in case of increase of temperature or pressure to cut off heating of the reactor. | i. Automatic control systems such as Programmed Logic Control have been set up. |
| | ii. Sensors along with alarm system at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system. | ii. Automatic control systems such as Programmed Logic Control have been set up. |
| | iii. Bypass arrangement for pyro gas from reactor door to primary condenser. | iii. Unit is in compliance. |
| | iv. Fire detectors, sprinklers and fire hydrant with necessary pumping system and water | iv. Unit has set up sprinklers and fire hydrant. |

*NOTARY GOVERNMENT OF UTTAR PRADESH Gajendra Pal Singh Advocate Notary Bijnor (U.P.) R.No.-64(19) / 2008

| | | |
|---|---|---|
| | storage should be provided in the process area, product and raw material storage area,<br>v. Provision for suction hoods over the gate of reactor and char bagging area,<br>vi. Water sprinkler system, and<br>vii. Mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns. | v. Unit has set up temporary suction hood<br>vi. Unit has arranged water sprinkler system.<br>vii. Unit has not set up Mechanized arrangement for removal of char and steel scrap.<br>During the inspection dated 24.01.2026, the, one commercial cylinder filled with nitrogen gas was found kept near the reactor in the unit. |
| B. | To increase the height of its stack upto 30 meters as per Consolidated Consent & Authorization. | The unit has complied. |
| C. | To develop green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB SOP. | There is a greenbelt of about 200 sq. m. developed next to the boundary wall of the unit. |

NOTARY
GOVERNMENT OF UTTAR PRADESH
Gajendra Pal Singh
Advocate Notary
Bijnor (U.P.)
R.No.-64(19)/2008

| | | |
|---|---|---|
| D. | To provide concrete flooring for storage of Raw Material & End Products as required under CPCB SOP. | The unit has made arrangements for concrete flooring and covered shed for storage of end products but concrete flooring has not been arranged for raw material. |
| E. | To register under CPCB online Waste Tyre EPR Portal as per the provisions stipulated under schedule-IX of the Hazardous & Other Waste (M&TM) Amendment Rules, 2022 for Utilization & Management of Waste Tyre. | The unit has complied. |
| F. | To remove the spillage of carbon black immediately from the agricultural land of complainant. | The unit has complied. |
| G. | To obtain permission for Change in Land Use from concerned department. | Change in Land Use has been obtained. |

6. That the present report is submitted before this Hon'ble Tribunal for its kind perusal and necessary consideration.

DEPONENT

**VERIFICATION**

Verified at ...Bijnor... on this the .31...... day of January, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Gajendra Pal Singh
Advocate Notary
Bijnor (U.P.)
R.No.-64(19) / 2008
GOVERNMENT OF UTTAR PRADESH

Sworn before me on this...31..day of the...Jan. 2026
by....Dr. Umesh Chandra Shukla
who has been identified by...Asthana Asthana
who is personally known to me.........Adv.
whose signature (S) is/are here it appended.
31/1/2026.
Gajendra Pal Singh
NOTARY,
BIJNOR-246701 (U.P.)

Annexure-1

दूरभाष व फैक्सः (01342) 260434
ई–मेल :– robijnaur@uppcb.in

# उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालयः महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर–चक्कर रोड, बिजनौर–246701

सन्दर्भ सं0 : 1369/N-68/जनवरी-2026 दिनांक : 28-01-2026

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

**विषय–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन O.A. No.-3/2025 Bhishm Tyagi Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक–07.01.2026 के अनुपालन के संबंध में।**

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय, लखनऊ के पत्र संख्या–एच37145/सी–7/ओ0ए0 नं0–03/2025/2026, दिनांक–27.01.2026 का सन्दर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No.-3/2025 (I.A. No. 356/2025) Bhishm Tyagi Versus State of Uttar Pradesh & Ors. With OA No.-651/2025 Dev Industries Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक–07.01.2026 के अनुपालन में उद्योग मैसर्स देव इण्डस्ट्रीज, ग्राम–जमालुद्दीनपुर, तहसील–चाँदपुर, जिला–बिजनौर का अद्यतन निरीक्षण दिनांक–24.01.2026 को किया गया। निरीक्षण आख्या/विवरण इस पत्र के साथ संलग्नकर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–यथोपरि।

भवदीय,

28/01/26

(डा0 उमेश चन्द्र शुक्ला)
क्षेत्रीय अधिकारी

o/c

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ।
2. सुश्री स्थवी अस्थाना, बोर्ड अधिवक्ता, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड।

क्षेत्रीय अधिकारी

o/c

**मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No.-3/2025 (I.A. No. 356/2025) Bhishm Tyagi Versus State of Uttar Pradesh & Ors. With OA No.-651/2025 Dev Industries Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक–07.01.2026 के अनुपालन में उद्योग मैसर्स देव इण्डस्ट्रीज, ग्राम–जमालुद्दीनपुर, तहसील–चाँदपुर, जिला–बिजनौर की आख्या/विवरण।**

---

1- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No.-3/2025 (I.A. No. 356/2025) Bhishm Tyagi Versus State of Uttar Pradesh & Ors. With OA No.-651/2025 Dev Industries Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक–07.01.2026 के मुख्य अंश निम्नवत है:–

1. Additional affidavit dated 17.12.2025 has been filed by respondent no. 5- M/s Dev Industries and reply dated 01.01.2026 has been filed by CPCB in O.A. No. 3/2025.

2. UPPCB is directed to verify the compliance claimed to have been made by respondent no. 5- M/s Dev Industries and file its report within three weeks along with video covering the unit, measures taken by it in compliance with recommendations made by the Joint Committee and environmental norms and also the arial view of the unit. In its report, UPPCB shall also mention the distance of the unit from nearby human habitations……….

5. List on 04.02.2026 for final hearing.

2- उद्योग मैसर्स देव इण्डस्ट्रीज, ग्राम–जमालुद्दीनपुर, तहसील–चाँदपुर, जिला–बिजनौर का अद्यतन निरीक्षण दिनांक–24.01.2026 को किया गया। निरीक्षण के समय उद्योग का संचालन बंद पाया गया तथा उद्योग में स्थापित मशीनों (रोटरी रियेक्टर–01 व रोटरी रियेक्टर–02) एवं डी0जी0सेट्स पर लगी सील यथावत्/सुरक्षित पायी गयी।

3- संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक–07.03.2025 में पायी गयी कमियों के दृष्टिगत निरीक्षण आख्या के बिन्दु संख्या–05–Remedial actions proposed for the owner of the unit में उल्लिखित बिन्दुओं के संबंध में अनुपालनात्मक विवरण निम्नवत् है :–

| क्रम संख्या | बिन्दु | अनुपालनात्मक विवरण |
|---|---|---|
| A. | To upgrade its unit to Advanced Batch Automated Technology Process (ABAP) as per CPCB SOP dated 16.01.2024 for "Recycling of Waste scrap for the recovery of Tyre Pyrolysis Oil, Pyro Gas and Char in | |

| | | |
|---|---|---|
| | Tyre Pyrolysis Oil (TPO) Units and provide below mentioned features: | |
| | i. Automatic control systems such as Programmed Logic Control (PLC) for measurement and control of temperature and pressure along with safety inter-locks in case of increase of temperature or pressure to cut off heating of the reactor. | इकाई द्वारा Automatic control systems such as Programmed Logic Control (PLC) की स्थापना कर ली गयी है। |
| | ii. Sensors along with alarm system at all the transfer points throughout the plant to detect any leakage of flammable vapours from the system. | इकाई द्वारा Automatic control systems such as Programmed Logic Control (PLC) की स्थापना कर ली गयी है। |
| | iii. Bypass arrangement for pyro gas from reactor door to primary condenser. | इकाई द्वारा अनुपालन कर लिया गया है। |
| | iv. Fire detectors, sprinklers and fire hydrant with necessary pumping system and water storage should be provided in the process area, product and raw material storage area. | इकाई द्वारा sprinklers and fire hydrant की व्यवस्था की गयी है। |
| | v. Provision for suction hoods over the gate of reactor and char bagging area. | इकाई द्वारा अस्थाई suction hood की व्यवस्था की गयी है। |
| | vi. Water sprinkler system, and | इकाई द्वारा water sprinkler system की व्यवस्था की गयी है। |
| | vii. Mechanized arrangement for removal of char and steel scrap and arrangement of Nitrogen gas (N) purging to address environmental and safety concerns. | इकाई द्वारा Mechanized arrangement for removal of char and steel scrap की व्यवस्था नहीं की गयी है। |

SA AEE

| | | |
|---|---|---|
| | | निरीक्षण दिनांक–24.01.2026 के समय इकाई में नाईट्रोजन गैस से भरा हुआ 01 नं0 कॉमर्शियल सिलेण्डर रियेक्टर के पास रखा पाया गया। |
| B. | To increase the height of its stack upto 30 meters as per Consolidated Consent & Authorization. | इकाई द्वारा अनुपालन कर लिया गया है। |
| C. | To develop green belt across its periphery. The green belt may not be less than 5% of the total area of the plot in line with CPCB SOP. | इकाई में बाउण्ड्रीवॉल के किनारे लगभग 200 वर्गमीटर में ग्रीनबेल्ट विकसित की गयी है। |
| D. | To provide concrete flooring for storage of Raw Material & End Products as required under CPCB SOP. | इकाई द्वारा End Products के भण्डारण हेतु concrete flooring & covered shed की व्यवस्था कर ली गयी है, परन्तु Raw Material हेतु Concrete flooring की व्यवस्था नहीं की गयी है। |
| E. | To register under CPCB online Waste Tyre EPR Portal as per the provisions stipulated under schedule-IX of the Hazardous & Other Waste (M&TM) Amendment Rules, 2022 for Utilization & Management of Waste Tyre. | इकाई द्वारा अनुपालन कर लिया गया है। छायाप्रति संलग्न है **(संलग्नक–01)**। |
| F. | To remove the spillage of carbon black immediately from the agricultural land of complainant. | अनुपालन कर लिया गया है। |
| G. | To obtain permission for Change in Land Use from concerned department. | इकाई द्वारा भू–प्रयोग परिवर्तन करा लिया गया है। छायाप्रति संलग्न है**(संलग्नक–02)**। |

SA AEE

4- उद्योग एवं उद्योग के आस–पास की विडियो ग्राफी संलग्न है।

5- उद्योग से उत्तर–पूरब दिशा में लगभग 515 मीटर की दूरी पर ग्राम–नगली जाजू की आबादी स्थित है। उक्त दूरी का मापन गूगल मैप से किया गया है।

28/1/26
(एस0के0त्रिपाठी)
वैज्ञानिक सहायक

Husain
28-01-26
(माहिर हुसैन)
सहायक पर्यावरण अभियन्ता

**क्षेत्रीय अधिकारी**

28/01/26

CEO-7, Sir

संलग्नक - 1

.6, 12:23 PM

ई-मेल
28-01-2026
Ancel

CPCB

Para 3 of Schedule IX of Hazardous and Other Waste (M&TM) Amendment Rules, 2022

## REGISTRATION CERTIFICATE OF RECYCLER

**Ref:** Registration on the Portal for recycling of Waste Tyre for following end products

**I. Tyre Pyrolysis oil and Char**

**1. Registration Certificate Number: B-29016 / (WT Recycler)/23/WM-III/0012889 Date: 26-Nov-2025**

**2. M/s M/S DEV INDUSTRIES having recycling facility at address of recycling facility is hereby granted Recycler Registration on the portal based on the information and declaration:**

**3. M/s M/S DEV INDUSTRIES is hereby granted registration as a recycler for recycling of Waste Tyre. The Annual Waste Tyre recycling capacity is 2458.5 MT/Annum:**

**4. The Recycler Registration Certificate of M/s M/S DEV INDUSTRIES shall be valid for a period of five (5) years from date of issue with following conditions:**

i. The recycler shall submit on monthly basis the information regarding quantity of waste tyres used and end product produced, extended producer responsibility certificate sold and such other relevant information on the portal.

ii. The recycler shall file annual and quarterly returns in the Form as specified on the portal on or before the end of the month succeeding the quarter to which the return;

iii. The recycler shall ensure that the facility and recycling processes are in accordance with the standards or guidelines laid down by the Central Pollution Control Board in this regard from time to time;

**5. General Terms & Conditions of the Authorisation:**

i. The recycler shall comply with provisions of the Environment (Protection) Act, 1986 and the Hazardous and Other Waste (M&TM) Rules, 2016 and amendment thereof made there under;

ii. An application for the renewal of registration shall be made before 120 days of expiry of this Registration Certificate of Recycler;

iii. The Board reserves right to cancel/amend/revoke the registration at any time as per the policy;

iv. The Central Pollution Control Board shall generate extended producer responsibility certificate through the portal in favour of a registered recycler;

v. The validity of the extended producer responsibility certificate shall be two years from the end of the financial year in which it was generated and the expired certificate automatically extinguished after the period.

vi. For generation of EPR credits for meeting EPR obligations Producers & Recyclers shall have sole responsibility for malpractices/violations, if any.

**6. Additional Conditions: -**

i. In case of any difference, between the details provided by producer and registered recycler the lower figure shall be considered towards fulfilment of extended producer responsibility obligation of the producer.

ii. Recycling facility will be verified within three (03) months of issuance of recycler registration. In case of any non-compliance your Recycling Registration Certificate will be revoked/cancelled

iii. In case of any violation of the above condition or violation of the rules provisions, your Recycling Registration Certificate will be revoked/cancelled;

iv. False information resulting in over generation of extended producer responsibility certificates by recycler shall result in revocation of registration and imposition of environmental compensation which shall not be returnable and repeat offence, violation of these rules for three times or more shall also result in permanent revocation of registration over and above the environmental compensation charges.

YOUTHIKA Digitally signed by YOUTHIKA
Date: 2025.11.26
12:29:11 +05'30'
**Authorized signatory**

(With designation)

To,

M/s M/S DEV INDUSTRIES,

village-jamaluddinpur,post naglipathwari,tehsil-chandpur,distt bijnor,bijnor,246727,

संलग्नक-2



ई-मेल
28-01-2026
Ameel

T802025070641

# न्यायालय- उपजिलाधिकारी

**जनपद - बिजनौर, तहसील - चाँदपुर**
**कंप्यूटरीकृत संख्या :- T802025070641**
**आवेदक का नाम :- सचिन कुमार त्यागी**
**अंतर्गत धारा:- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006**
**आदेश तिथि:- 29/11/2025**

## आदेश

निर्णय

प्रस्तुत वाद की कार्यवाही सचिन कुमार त्यागी पुत्र मुनिदेव सिह निवासी बसेडा तगा तहसील व जिला अमरोहा का पोर्टल के माध्यम से प्राप्त आवेदन पत्र सं0-टी 802025070641 अन्तर्गत धारा 80 उ0प्र0 राजस्व संहिता, 2006 के आधार पर प्रचलित हुई। आवेदक द्वारा अपने आवेदन पत्र मंे यह कथन किया गया है कि भूमि स्थित ग्राम जमालुददीनपुर परगना बूढपुर तहसील चान्दपुर जिला बिजनौर के खाता सं0 14 के गाटा 49 रकबा 2.6610हे0 भूमि पर आवेदक का नाम बतौर संक्रमणीय भूमिधर के रूप में दर्ज है तथा उक्त भूमि के आंशिक भाग 0.3625हे0 को कृषिक के स्थान पर अकृषिक भूमि घोषित किये जाने का अनुरोध किया गया।

उपर्युक्त प्रार्थना पत्र के सम्बन्ध में तहसीलदार चान्दपुर से जॉचोपरान्त आख्या तलब की गयी। तहसीलदार चान्दपुर ने अपनी जॉच आख्या दिनांक 28.11.2025 में उल्लिखित किया है कि भूमि स्थित ग्राम जमालुददीनपुर परगना बूढपुर तहसील चान्दपुर जिला बिजनौर के खाता सं0 14 के गाटा 49 रकबा 2.6610हे0 पर सचिन कुमार त्यागी पुत्र मुनिदेव सिह निवासी बसेडा तगा तहसील व जिला अमरोहा का नाम संक्रमणीय भूमिधर सहखातेदार के रूप मे दर्ज है तथा उक्त भूमि पर आवेदक मौके पर काबिज एवं दाखिल है और उक्त भूमि विवाद रहित है तथा मौके पर भवन/बाउन्ड्री निर्माणाधीन है। उक्त भूमि राजस्व अभिलेखांे खतौनी सन् 1359 फसली व जोत चकबन्दी आकार पत्र 45 से लेकर वर्तमान खतौनी में सार्वजनिक उपयोग की भूमि(उ0प्र0 ज0वि0 अधि0,1950 की धारा 132 अथवा उ0प्र0रा0 संहिता 2006 की धारा 77 से आच्छादित) नही रही है। उक्त भूमि में कृषि कार्य/मत्स्य पालन/कुक्कुट पालन/बागवानी आदि का कार्य नहीं किया जा रहा है अपितु उक्त भूमि मौके पर कृषि प्रयोजन के बजाये गैर कृषिक प्रयोजन में लाई जा रही है। उक्त भूमि वन्य जीव विहार/संेचुरी ऐरिया, सडक व रेलवे लाईन के अन्तर्गत नहीं आती है तथा न ही उक्त भूमि स्थानीय निकाय अथवा प्राधिकरण के क्षेत्र मंे आती है और न ही उक्त भूमि किसी योजना/परियोजना के अन्तर्गत अधिग्रहण हेतु प्रस्तावित है तथा प्रस्तावित भूमि को गैर कृषिक भूमि घोषित किये जाने से सार्वजनिक न्यूसेन्स पैदा होने की सम्भावना नहीं है अथवा सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य, सुरक्षा या सुविधा पर कोई प्रतिकूल प्रभाव पडने की सम्भावना नहीं है। अन्त मंे भूमि स्थित ग्राम जमालुददीनपुर परगना बूढपुर तहसील चान्दपुर जिला बिजनौर के खाता सं0 14 के गाटा 49 रकबा 2.6610हे0 के बकदर भाग 0.3625हे0 भूमि को उ0प्र0 राजस्व संहिता, 2006 की धारा 80(1) के अन्तर्गत गैर कृषिक भूमि घोषित किये जाने हेतु आख्या संस्तुति सहित प्रेषित की गयी है।

मेरे द्वारा पत्रावली का अवलोकन किया गया तथा पत्रावली पर उपलब्ध अभिलेखों/साक्ष्यों एवं तहसीलदार चान्दपुर की जांच आख्या दिनांक 28.11.2025 का अवलोकन एवं परीक्षण किया गया। तहसीलदार चान्दपुर की आख्यानुसार आवेदक की प्रस्तावित भूमि में कृषि कार्य/मत्स्य पालन/कुक्कुट पालन/बागवानी आदि का कार्य नहीं किया जा रहा है, बल्कि उक्त भूमि कृषि प्रयोजन के बजाये गैर कृषिक उपयोग मंे आ रही है तथा उक्त भूमि कभी सार्वजनिक उपयोग की भूमि नहीं रही है। उक्त भूमि वन्य जीव विहार/सेंचुरी ऐरिया, सडक व रेलवे लाईन के अन्तर्गत नहीं आती है तथा न ही उक्त भूमि स्थानीय निकाय अथवा प्राधिकरण के क्षेत्र मंे आती है और न ही उक्त भूमि किसी योजना/परियोजना के अन्तगर्त अधिग्रहण हेतु प्रस्तावित है तथा प्रस्तावित भूमि को गैर कृषिक भूमि घोषित किये जाने से सार्वजनिक न्यूसेन्स पैदा होने की सम्भावना नही है अथवा सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य, सुरक्षा या सुविधा पर कोई प्रतिकूल प्रभाव पडने की सम्भावना नहीं है।

आवेदक द्वारा उ0प्र0 राजस्व संहिता नियमावली-2016 के नियम-85 के प्रस्तर-2 एवं उ0प्र0 राजस्व संहिता (पंचम संशोधन) नियमावली 2023 दिनांक 03.08.2023 तथा परिषदादेश संख्या 425/12-एल(3)/2023 दिनांक 29.01.2024 के क्रम में जिलाधिकारी महोदय द्वारा निर्धारित सर्किल रेट सूची के अनुसार प्रस्तावित भूमि के एक प्रतिशत गैर कृषि उद्घोषणा शुल्क के रूप में अंकन 19938/-

क्रमशः--2--पर

(2)

रूपये तथा न्यायालय शुल्क अंकन-50.00 रूपये का आॅनलाईन चालान संख्या त्।श्र250118824 के द्वारा जमा किया गया है प्रश्नगत आराजी का सम्मिलित खाता है तथा आवेदक द्वारा स्वयं का एवं सभी सहखातेदारो के व्यक्तिगत शपथ पत्र एवं सभी सहखातेदारो द्वारा हस्ताक्षरित नजरी नक्शा, मौके के फोटोग्राफ, अद्यतन खतौनी की प्रमाणित प्रति, अद्यतन खसरा की प्रमाणित प्रति, जोत चकबन्दी आकार पत्र 41 व 45 एवं खतौनी सन् 1359 फसली की प्रमाणित प्रति, जिलाधिकारी महोदय द्वारा निर्धारित सर्किल रेट सूची की प्रश्नोत्तरी की प्रमाणित प्रति प्रस्तुत की गयी है जो संलग्न पत्रावली है। पत्रावली में कोई आपत्ति प्राप्त नहीं हुई है। अतः उर्पयुक्त विवेचना से मैं इस निष्कर्ष पर पहुँचता हूँ कि तहसीलदार चान्दपुर की जांच आख्या दिनांक 28.11.2025 स्वीकार कर उक्त भूमि को अकृषिक भूमि घोषित किया जाना न्यायोचित है।

आदेश

अतः उपर्युक्त विवेचना एवं पत्रावली पर उपलब्ध अभिलेखों/साक्ष्यों के आधार पर आवेदक सचिन कुमार त्यागी पुत्र मुनिदेव सिह निवासी बसेडा तगा तहसील व जिला अमरोहा की भूमि स्थित ग्राम जमालुददीनपुर परगना बूढपुर तहसील चान्दपुर जिला बिजनौर के खाता सं0 14 के गाटा 49 रकबा 2.6610हे0 के बकदर भाग 0.3625हे0 भूमि को लगान मुक्त करते हुए उ0प्र0 राजस्व संहिता, 2006 की धारा 80(1) की उदघोषणा की जाती है। यदि भविष्य में कोई विपरीत/प्रतिकूल तथ्य प्रकाश में आता है और उक्त भूमि किसी भूमि अर्जन/अधिग्रहण आदि से प्रभावित होती है, तो यह आदेश स्वतः निरस्त समझा जायेगा तथा उक्त वर्णित भूमि पर कोई भी निर्माण कार्य विनियमित क्षेत्र/जिला पंचायत/नगर पालिका के सगंत नियमों के अनुसार अनुमन्य होगा। विनियमित क्षेत्र में कोई भी निर्माण नियमानुसार मानचित्र स्वीकृत कराने के उपरान्त ही किया जाये। विनियमित क्षेत्र/जिला पंचायत/नगर पालिका में निर्दिष्ट भू-उपयोग के विरूद्ध किया गया कोई भी निर्माण कार्य विधि विरूद्ध होगा, जिसे नियमानुसार ध्वस्त करने का पूर्ण अधिकार विनियमित क्षेत्र/जिला पंचायत/नगर पालिका को प्राप्त होगा। तहसीलदार चान्दपुर की आख्या दिनांक 28.11.2025 आदेश का अभिन्न भाग होगी। आदेश की एक प्रति तहसीलदार चान्दपुर को अमलदरामद हेतु प्रेषित की जायें तथा आदेश की एक प्रति उपनिबन्धक चान्दपुर को अभिलेखो मे निःशुल्क अंकित करने हेतु प्रेषित की जायें। पत्रावली बाद आवश्यक कार्यवाही दाखिल दफ्तर हो।

दिनांक-29.11.2025

(नितिन तेवतिया)
उप जिलाधिकारी,चान्दपुर,
जिला बिजनौर।

उपरोक्त निर्णय एवं आदेश आज दिनांक 29.11.2025 को मेरे द्वारा खुले न्यायालय में हस्ताक्षरित, दिनांकित व उद्घोषित किया गया।

उप जिलाधिकारी,चान्दपुर,
जिला बिजनौर।

5, 7:36 PM

T802025070641

Digitally Signed by:
NITIN TEWATIA
उपजिलाधिकारी
दिनांक समय: 29-11-2025 06:06:38 PM

Annexure-2

Packaged with 20%+ Recycled Material
SanDisk®
Cruzer Blade™
USB 2.0 Flash Drive
8 GB*
SanDisk
store MORE
SanDisk®

# Annexure-3

उद्योग मैसर्स देव इण्डस्ट्रीज, ग्राम–जमालुद्दीनपुर, तहसील–चाँदपुर, जिला–बिजनौर के निरीक्षण दिनांक–24.01.2026 के समय खींचे गये फोटोग्राफ्स :–